

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

TRANSFER PETITION (CIVIL.) NO(s). 497 OF 2005

PARAMJEET KAUR

Petitioner(s)

VERSUS

MANJEET SINGH

Respondent(s)

(With appln(s) for stay and office report)

Date: 03/04/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN KUMAR

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s)

Mr. Praveen K. Pandey, Adv.

Mr. P. Vijay Kumar, Adv.

Mr. R. Santhan Krishnan, Adv.

Ms. K. Radha Rani, Adv.

Mr. D. Mahesh Babu, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

The Transfer Petition is allowed.

(S. Thapar)

(Phoolan Wati Arora)

PS to Registrar

Court Master

The signed order is placed on the file.

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO. 497 OF 2005

Paramjeet Kaur  
Petitioner (s)

Versus

Manjeet Singh  
Respondent (s)

O R D E R

This petition is filed by the petitioner - wife seeking transfer of Matrimonial case

instituted by the respondent - husband against her in the Family Court at Aurangabad. The

petitioner is the resident of Hyderabad and seeks transfer of the said case to Hyderabad. The

respondent has been served but he has not put in appearance.

Accordingly, the Transfer Petition is allowed.

Case No. A/95/05 II Court/2005, titled as Manjeet Singh Vs. Paramjeet Kaur, pend

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in the Family Court at Aurangabad is ordered to be transferred to the  
Family Court at

Hyderabad for trial and decision in accordance with law.

.....J

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(Arun Kumar)

.....J

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(R.V. Raveen

dran)

New Delhi,

April 3, 2006